

GOVERNMENT OF INDIA  
MINISTRY OF FINANCE  
(DEPARTMENT OF REVENUE)

---  
New Delhi, the 26th August, 1978.

NOTIFICATION  
INCOME TAX

No.2486(F.No.404/106/77-ITCC): In pursuance of sub-clause (iii) of clause (44) of section 2 of the Income-tax Act, 1961 (43 of 1961) and in supersession of the notification of the Government of India in the Department of Revenue & Banking No.1306(F.No.404/89/76-ITCC) dated 23.4.76 the Central Government hereby authorises Shri H.C. THIND being a gazetted Officer of the Central Government, to exercise the powers of a Tax Recovery Officer under the said Act.

2. This notification shall come into force with effect from the date Shri H.C. THIND takes over charge as Tax Recovery Officer.

sd/-  
( H. VENKATARAMAN )  
DEPUTY SECRETARY TO THE GOVERNMENT OF INDIA

The Manager,  
Government of India Press,  
NEW DELHI.

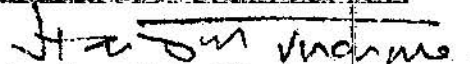
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1. All Directors of Inspection including DI(O&MS), New Delhi.
2. The Director, IRS(DT), Staff College, Nagpur.
3. The Comptroller & Auditor General of India, New Delhi.
4. The Accountant General, Punjab, Simla.
5. The Chief Secretary, Government of Punjab, Chandigarh.
6. The Joint Secretary & Legal Adviser, Ministry of Law, New Delhi.
7. The Commissioners of Income-tax, Patiala.
8. Bulletin Section (3 copies).
9. Guard File.

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DEPUTY SECRETARY TO THE GOVERNMENT OF INDIA

NO.CC/ITCC/2407/592/RSP/78.

AUTHORISED FOR ISSUE:

  
(H.D. SHARMA)  
ASST. DIRECTOR (RS&P).

\*NKJ\*